

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 965/98

Date of Decision: 13.11.98

Amitchandra B. Satve Applicant.

Shri Suresh Kumar. Advocate for
Applicant.

Versus

Union of India and others. Respondent(s)

Shri R.K. Shetty. Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G. Vaidyanatha, Vice Chairman

Hon'ble Shri. D.S. Baweja, Member (A)

(1) To be referred to the Reporter or not? *✓*

(2) Whether it needs to be circulated to other Benches of the Tribunal? *✓*

R.G. Vaidyanatha
(R.G. Vaidyanatha)
Vice Chairman

NS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH 'GULESTAN' BUILDING NO:6
PRESCOT ROAD, BOMBAY:1

Original Application No. 965/98

Friday the 13th day of November 1998.

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman.

Hon'ble Shri D.S.Baweja, Member (A)

Harischandra B.Satve
C/o Shri L.B. Satve
T/41/3 Transit Camp
Homi Baba Road,
Navy Nagar, Colaba
Mumbai.

... Applicant.

By Advocate Shri Suresh Kumar.

V/s.

Union of India through
Secretary, Ministry of Defence
South Block, New Delhi.

The General Commanding
Officer, Headquarters
Maharashtra and Gujrat Area
6-Branch, Colaba, Mumbai.

Commander Headquarters
Mumbai Sub Area
Colaba, Mumbai.

... Respondents.

By Advocate Shri R.K. Shetty.

O R D E R (ORAL)

(Per Shri Justice R.G.Vaidyanatha, Vice Chairman)

The applicant is challenging the order of the Disciplinary Authority dated 13.12.1997 which imposes penalty of dismissal of service of the applicant. It is now seen that the applicant has already filed an appeal which is stated to be pending before the Appellate Authority. The applicant has to exhaust the statutory remedy before approaching this Tribunal. The learned counsel for the applicant requests that the Appellate Authority may be asked to dispose of the appeal expeditiously.

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2. For the above reasons, the O.A. is disposed of at the admission stage with a direction to the Appellate Authority to dispose of the appeal dated 19.1.98 as expeditiously as possible preferably within a period of four months from the date of receipt of a copy of this order. Needless to say that if any adverse order is passed, the applicant can challenge the same according to law. No costs.

D.S. Bawali
(D.S. Bawali)
Member (A)

R.G. Vaidyanatha
(R.G. Vaidyanatha)
Vice Chairman

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